

FORM O-9
[See rule 8D]

Report of valuation of works of art

ALL QUESTION TO BE ANSWERED BY THE REGISTERED VALUER.

IF ANY PARTICULAR QUESTION DOES NOT APPLY TO THE PROPERTY UNER VALUATION,
HE MAYINDICATE SO. IF THE SPACE PORVIDED NOT SUFFICIENT, DETAILS MAY BE
ATTACHED ON SEPARTE SHEETS

Name of registered valuer

Registration No.

1. Purpose for which valuation is made
2. Date as on which valuation is made
3. Name of the owner(s) of the asset valued
4. If the asset is under joint ownership/co-ownership, share of each owner:
5. Full description of the asset valued
6. Valuation of the work(s) of art
(The valuer should discuss in detail different factors which have been taken into account in arriving at the valuation)
7. I hereby declare that-----
 - (a) the information furnished above is true and correct to the best of my knowledge and belief;
 - (b) I have no direct or indirect interest in the work(s) of art valued;
 - (c) I have perosnally inspected the work(s) of art.

Date

Place:

.....
Signature of registered valuer